

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20679/2017

(Arising out of impugned final judgment and order dated 24-04-2017 in OMP No. 23/2017 passed by the High Court of Delhi at New Delhi)

HRD CORPORATION (MARCUS OIL AND CHEMICAL DIVISION) Petitioner(s)

VERSUS

GAIL (INDIA) LIMITED (FORMERLY GAS AUTHORITY OF INDIA LTD)
Respondent(s)

(FOR ADMISSION and I.R. and IA No.73221/2017-PERMISSION TO FILE
ADDITIONAL DOCUMENTS)

WITH

SLP(C) No. 20675/2017 (XIV)

(FOR ADMISSION and I.R. and IA No.73174/2017-PERMISSION TO FILE
ADDITIONAL DOCUMENTS)

Date : 21-08-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Shyam Divan, Sr.Adv.
Mr. Gopal K. Jain, Sr.Adv.
Ms. Bindu Saxena, Adv.
Mr. Shailendra Swarup, AOR
Ms. Aparajita Swarup, Adv.

For Respondent(s) Ms. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Ms. Abhisar Bairagi, Adv.for
M/s. Khaitan & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 24th August, 2017 as first item for final hearing.

(USHA RANI BHARDWAJ)
AR CUM PS

(SAROJ KUMARI GAUR)
BRANCH OFFICER